

12.15 hrs.

**PAPERS LAID ON THE TABLE**

**STATEMENT RE. FINDINGS OF COURT OF INQUIRY APPOINTED TO INVESTIGATE INTO CRASH OF AIRCRAFT CARRYING PRIME MINISTER ON 4-11-1977**

**THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM):** I beg to lay on the Table a statement regarding findings of the Court of Inquiry appointed to investigate into the causes of the crash of an IAF aircraft carrying the Prime Minister near Jorhat on the night of the 4th November, 1977. [Placed in Library. See No. LT-2273/78].

I am making available a copy of the report to be placed in the Parliament Library.

**ANNUAL REPORT AND AUDITED ACCOUNTS OF CHILDREN'S FILM'S SOCIETY AND A STATEMENT**

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI):** I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) on the activities of the Children's Film Society for the period January to December, 1977.

(2) (i) A copy of the Audited Accounts (Hindi and English versions) of the Children's Film Society for the year 1976-77.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the Audited Accounts. [Placed in Library. See No. LT-2274/78].

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** With regard to sub-para (1) of item 8, why this delay in laying the audited accounts? You have given a clear directive that the explanation should be circulated earlier. Why is there this lapse occur-

ring every time repeatedly and deliberately? How could you conduct the business of the House and how can the House go on like this?

**MR. SPEAKER:** Mr. Minister, why could it not be circulated earlier?

**SHRI L. K. ADVANI:** I have laid a statement on the Table showing reasons why the delay has taken place.

**SHRI JYOTIRMOY BOSU:** You have given a clear directive that the statement showing the reasons for the delay should be circulated earlier. Why has it not been done here?

**MR. SPEAKER:** Mr. Bosu, the Rules Committee is seized of the matter.

**SHRI JYOTIRMOY BOSU:** But your directive still remains.

**MR. SPEAKER:** Anyway, let us see.

Shri Barnala.

**NOTIFICATION UNDER PRODUCE CESS ACT AND STATEMENT RE. REPORTS OF WEST BENGAL FOREST DEVELOPMENT CORPORATION.**

**THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA):** I beg to lay on the Table:—

(1) A copy of Notification No. G.S.R. 243(E) (Hindi and English versions) published in Gazette of India dated the 26th April, 1978 making certain amendment to Notification No. G.S.R. 1172 dated the 21st August, 1972 under section 22 of the Produce Cess Act, 1966. [Placed in Library. See No. LT-2275/78].

(2) A statement (Hindi and English versions) showing (a) reasons for delay in laying the Annual Report\* of the West Bengal Forest Development Corporation Limited, Calcutta, for the year 1974-75,

\*The Reports were laid on the Table on the 8th May, 1978.